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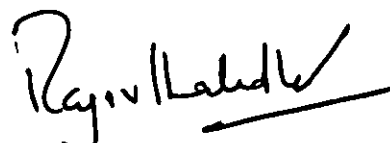
Present: Mr C M Bhardwaj for counsel for Ms Rashmi Chopra for  
the appellant.  
Mr D P Mohanty for the respondent.

**+ITA Nos 375/2009, 465/2009 & CM No 5298/2009 & 382/2009**

\* These appeals are covered against the Revenue by the judgment of this Court in *ITA No 1269/2007* titled *Commissioner of Income Tax, New Delhi vs Lufthansa German Airlines* in so far as the concessional tickets are concerned.

No substantial question of law arises for consideration. The appeals are dismissed.

  
VIKRAMAJIT SEN, J

  
RAJIV SHAKDHER, J

APRIL 17, 2009

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